

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-582(PB)/2018

IN THE MATTER OF:

M/s. Savory Promotors Pvt. Ltd.

.... Applicant/petitioner

Vs.

M/s. Qutub Mercantile Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.06.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS

For the petitioner: Ms. Rita Jain, Adv.

For the Respondent(s): -

ORDER

Notice to show cause for 17th July, 2018 to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process.

Process dasti only.

List the matter on 17th July, 2018

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)